

Atul

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION
NOTICE NO. 1148 OF 2015
IN
EXECUTION APPLICATION NO. 1196 OF 2015

SBI Cards & Payments Services Pvt Ltd ...Applicant
Versus
Rohidas Jadhav ...Respondent

Mr Murlidhar Kale, i/b OM Gujar Law Chambers, for the Applicant.

CORAM: G.S. PATEL, J
DATED: 11th June 2018

PC:-

1. The Respondent to the Execution Application has been evading service of this Notice under Order XXI Rule 22 of the Code of Civil Procedure 1908. He was served by an authorized officer of the Claimant, Ms Fatema Kalyanwala by sending a PDF and message to his mobile number as a WhatsApp message. For the purposes of service of Notice under Order XXI Rule 22, I will accept this. I do so because the icon indicators clearly show that not only was the message and its attachment delivered to the Respondent's number but that both were opened.

2. The Claimants have also learnt that the Respondent resides at Nalasopara in a place which he seems to have taken on rent. The Claimant will furnish the particulars of address so that a warrant, if necessary can be issued against him.

3. In the meantime, the present Notice is made absolute.

4. A print-out of the WhatsApp message is taken on record and marked "N" for identification with today's date. The second print out is of the WhatsApp contact number of the Respondent. This shows his contact number. This is also taken on record and marked "N2" for identification with today's date. This is sufficient for the purposes of service of Notice under Order XXI Rule 22.

5. By way of abandon caution and so that it remains a part of the record a scan of the print outs is attached to this order as well.

(G. S. PATEL, J)

N
11/6/2018



Rohidas Jadhav

last seen today at 7:42 PM




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O M Gujar Law Chambers
 Advocates & Legal Consultants


Ref No.: Dated: 08/06/2018

To,
ROHIDAS/ JADHAV
 Flat no: 104, B Wing,
 Amit Co-op Housing Society,
 Laxmi Chheda Road,
 Near Dream Bear Bar.

 Rohid jadhav 06 pdf

1 page • 40 KB • pdf 5:31 PM ✓✓

You

 Rohid jadhav 06 pdf • 1 page

Sir,

Myself Fatema Kalyanwala- Decree holder of SBI CARDS and payment services pvt ltd

This is to inform you that next date of hearing is 11 june 2018 at Bombay high court. For further detail of matter kindly check pdf. Kindly be present on the said date.

Regards,
 Fatema Kalyanwala

5:34 PM ✓✓



Message input field



"N2"
11/6/2018

Vodafone IN

1:44 PM

37%

< Rohidas Jadhav Contact Info

Edit



Rohidas Jadhav

+91 92239 00398



Hey there! I am using WhatsApp.

21 Feb 2018



Media, Links, and Docs

None >



Starred Messages

None >



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